

[*Translation*]

Let out of Government Accommodation

278. SHRI RAJVEER SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any enquiry has been conducted recently in respect of those Government accommodations which have been let out on rent in Delhi;

(b) if so, the details thereof; and

(c) the action taken by Government thereto?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). No enquiry as such has been conducted. However, the Directorate of Estates *suo moto* and also on receipt of complaints has carried out spot inspection of quarters in various colonies to detect cases where Government accommodation has been let out on rent in Delhi. During the period from 1.3.89 to 28.2.90, 513 cases of unauthorised subletting have been detected. In 248 cases, allotment of the accommodation has been cancelled where it has been proved that the quarter has been fully sublet. In the remaining cases, action has been taken as per rules.

[*English*]

Plugging of loopholes in the Consumer Protection Act

279. SHRI SHANKERSINH VAGHELA:
SHRI L.K. ADVANI:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the National Consumer

Disputes Redressal Commission, has expressed his anguish over exploitation of consumers and urged Government to initiate action to plug the loopholes existing in the Consumers Protection Act, 1986 and activate Government machinery for effectively protecting the consumers;

(b) if so, the reaction of Government thereto; and

(c) the views of various consumer organisations in regard to this Act?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) and (b). The Government has received some proposals from the National Consumers Disputes Redressal Commission to carry out certain amendments in the consumer Protection Act, 1986. These suggestions are under consideration of the Government.

(c) The consumer organisations have applauded this Act. The Government has also received few suggestions from them to plug the loopholes existing in the Consumer Protection Act, 1986. These suggestions are under consideration of the Government.

Agreement with CGHS Employees/ Doctors on Service Conditions

280. SHRI BHAJAMAN BEHERA:
SHRI ANANDI CHARAN DAS:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether an agreement was reached with the CGHS employees/doctors on service conditions in last year; and

(b) if so, the extent to which the accepted proposals have so far been implemented and the details of the other agreed demands awaiting implementation/further negotiations?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUFRAY): (a) and (b). Discussions were held at various levels with the representatives of CGHS employees Association regarding their promotional avenues. In pursuance of these discussions action has been initiated in consultation with Department of Personnel and Ministry of Finance to formulate a promotional policy. The other major demand relating to payment of hospital care allowance has been referred to a Committee of experts.

[*Translation*]

Reduction of the Height of the Narmada Dam

281. SHRI KASHI RAM RANA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Madhya Pradesh Government have requested Union Government to reduce the height of Narmada Dam; and

(b) if so, the reaction of Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) No, Sir.

(b) Does not arise.

[*English*]

Workers Participation in Management

282. SHRI SATYAGOPAL MISRA:
SHRI HARISH RAWAT:
SHRI GANGA CHARAN
LODHI:

Will the Minister of LABOUR be pleased to state:

(a) whether any steps have been taken by Government to make the workers participation in management as a legal right; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes, Sir.

(b) A national seminar on labour participation was organised on 8th and 9th January, 1990 in which representatives of employers, workers, middle management, Central Government, State Governments, Members of Parliament, economists and social scientists participated. A consensus emerged after wide deliberations on the basic issues relating to labour participation in management which will form the basis for the formulation of the law on the subject.

[*Translation*]

Birth Rate in Uttar Pradesh

283. DR. MAHADEEPAK SINGH SHAKYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the number of persons adopting family planning programme has been on the increase in Uttar Pradesh during the year 1988-89 as compared to 1986-87;

(b) if so, the percentage fall in birth rate during the above period in the State; and

(c) the birth rate noticed during the last three years, State-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUFRAY): (a) The total acceptors of various methods of family planning in Uttar Pradesh has increased from 2,845,177 in 1986-87 to 3,347,485 in 1988-89, as per reports received from the State.